

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.NO. 109/2005.

Monday this the 21st day of February 2005.

CORAM

HON'BLE MR. K.V.SACHIDANANDAN, JUDICIAL MEMBER

V.J.Pillai,
Fitter General Mechanic,
Office of the Assistant Garrison Engineer (AF)
Puliyankotta, Thuruvickal P.O.,
TRIVANDRUM-31

Applicant

(By Advocate Shri CSG Nair)

Vs.

1. Garrison Engineer, (AF)
Military Engineering Service,
Puliyankotta, Thuruvickal P.O.,
TRIVANDRUM-31.
2. Asst. Garrison Engineer (AF)
Military Engineering Service,
Puliyankotta,
Thuruvickal P.O.,
TRIVANDRUM-31.
3. Controller of Defence Accounts
506, annasalai, Tycnampit
CHENNAI-18.

Respondents

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

The application having been heard on 21st.February 2005
the Tribunal on the same day delivered the following.

O R D E R (Oral)

HON'BLE MR. KV.SACHIDANANDAN, JUDICIAL MEMBER

The applicant who is working as Fitter General Mechanic in the Office of the Assistant Garrison Engineer, Military Engineering Service (AF) Trivandrum claims that he had undergone Cardiac Bypass Surgery during the year 2000 and was continuously under medical treatment. His grievance is that medical claims are not being reimbursed to him since last two years. The applicant submits that he has made medical reimbursement claim (A3) on 13.7.2004 which is not yet disposed of. Aggrieved by the inaction on the part of the respondents the applicant has filed this O.A. Seeking the

following reliefs.

- i) To direct the respondents to pass the medical claims mentioned in Annexure A3 and make the reimbursement within a stipulated period.
- ii) To dispose of Annexure A3 representation within a stipulated period.

2. When the matter came up before the Bench Shri CSG Nair, learned counsel appeared for the applicant and Shri TPM IbrahimKhan, SCGSC appeared for the respondents. Learned counsel for the applicant submits that the applicant would be satisfied if he is permitted to submit a fresh representation to the 1st respondent and the 1st respondent is directed to consider and pass appropriate orders within a stipulated time.

3. Counsel for respondents submits that he has no objection in adopting such a course of action.

4. In the interests of justice, this court permits the applicant to submit a fresh representation to the 1st respondent within two weeks and the 1st respondent shall consider and pass appropriate orders within a period of two months from the date of receipt of the representation.

5. O.A. is disposed of as above. In the circumstance no order as to costs.

Dated the 21st February, 2005.

K.V.SACHIDANANDAN
JUDICIAL MEMBER